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(2003) 01 P&H CK 0053

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Revision No. 85 of 1992

Joginder Singh APPELLANT

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State of Punjab RESPONDENT

Date of Decision: Jan. 15, 2003

Acts Referred:

• Criminal Procedure Code, 1973 (CrPC) - Section 401

Penal Code, 1860 (IPC) - Section 34, 423, 468, 471

Hon'ble Judges: R.L. Anand, J

Bench: Single Bench

Advocate: G.K. Hundal, for the Appellant; G.S. Gill, D.A.G., for the Respondent

Judgement

@JUDGMENTTAG-ORDER

R.L. Anand, J.

The learned counsel for the petitioner has not challenged the conviction of the petitioner but has only prayed that he is not the main accused as he was only the attesting witness of the sale deed. The main accused was the brother of the complainant. The petitioner is an old man and he has already undergone more than one month's sentence and, therefore, he may be visited with leniency in the matter of sentence. The learned counsel for the respondent has no objection so far as the reduction of the sentence is concerned which is hereby reduced to four months. The imposition of fine is not disturbed.

2. With this modification in the matter of sentence, the revision stands disposed of.